

out of the Consolidated Fund of the State of West Bengal to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Loans and Advances to displaced persons'."

**Demand No. 47-78A - Expenditure connected with the National Emergency.**

"That a sum not exceeding Rs. 2,58,57,000 be granted to the President, out of the Consolidated Fund of the State of West Bengal to complete the sum necessary to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of '78A-Expenditure connected with the National Emergency'."

**Demand No. 48-98—Capital Outlay on Multipurpose River Schemes-Damodar Valley Project.**

"That a sum not exceeding Rs. 2,89,25,000 be granted to the President, out of the Consolidated Fund of the State of West Bengal 'to complete the sum necessary to defray' the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of '98-Capital Outlay on Multipurpose River Schemes-Damodar Valley Project'."

**Demand No. 49-103—Capital Outlay on Public Works.**

"That a sum not exceeding Rs. 4,71,27,000 be granted to the President, out of the Consolidated Fund of the State of West Bengal 'to complete the sum necessary to defray' the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of '103-Capital Outlay on Public Works'."

**Demand No. 50-124—Capital Outlay on Schemes of Government Trading.**

"That a sum not exceeding Rs. 3,61,27,000 be granted to the President, out of the Consolidated Fund of the

State of West Bengal 'to complete the sum necessary to defray' the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of '124-Capital Outlay on Schemes of Government Trading'."

**Demand No. 52—Loans and Advances by State/Union Territory Governments.**

"That a sum not exceeding Rs. 10,62,91,000 be granted to the President, out of the Consolidated Fund of the State of West Bengal 'to complete the sum necessary to defray' the charges which will come in course of payment during the year ending on the 31st day of March, 1969, in respect of 'Loans and Advances by State/Union Territory Governments'."

17.11 hrs.

**WEST BENGAL APPROPRIATION  
(No. 2) BILL\*, 1968**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): On behalf of Shri Morarji Desai, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of West Bengal for the services of the financial year 1968-69.

**MR. SPEAKER :** The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of West Bengal for the services of the Financial year 1968-69."

*The motion was adopted*

**SHRI K. C. PANT :** I introduce the Bill.

I beg to move†

"That the Bill to authorise payment and appropriation of certain sums from

\*Published in Gazette of India Extraordinary, Part II, Section 2, dated 6.5.68.

†Introduced with the recommendation of the President.

and out of the Consolidated Fund of the State of West Bengal for the services of the Financial year 1968-69, be taken into consideration."

MR. SPEAKER : The question is :

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of West Bengal for the services of the financial year 1968-69, be taken into consideration."

*The motion was adopted.*

MR. SPEAKER : The question is :

"That Clauses 2 and 3 stand part of the Bill."

*The motion was adopted.*

*Clauses 2 and 3 were added to the Bill.*

*Clause 1, the Schedule, the Enacting Formula and the Title were added to the Bill.*

SHRI K. C. PANT : I move :

"That the Bill be passed."

MR. SPEAKER : The question is :

"That the Bill be passed."

*The motion was adopted*

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17.14 hrs.

#### RE-MOTION FOR ADJOURNMENT

MR. SPEAKER : Is the Prime Minister making any statement ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : I do not know under what rule I am supposed to make a statement.

MR. SPEAKER : I think, we are taking up tomorrow at 6 O'Clock or so. Naturally all statements, all the things will come before the House tomorrow evening... (*Interruptions*) It is not a question of statement. About the Kutch situation, we have already admitted it for tomorrow. Naturally we will take up that question tomorrow. Mr. Vajpayee has

given notice already—some arrests about Kutch, discrepancies about statements and all that. This was specifically given by Mr. Vajpayee... (*Interruptions*)

श्री मधु लिमये (मुंबेर) : आप विचार कर रहे हैं प्रिविलेज मोशन पर ?

MR. SPEAKER : The specific notice was given by Mr. Vajpayee. He was not here this morning; otherwise, I would have told him that tomorrow we are taking it up and he could speak about Kutch... (*Interruptions*) This is being taken up tomorrow. About what shape, what will be the motion. I will consider again; I have two or three motions—Mr. Vajpayee's is there, Mr. Madhu Limaye's is there, and some others are also there before me. The discussion on Kutch matter, whether it is the Supreme Court evidence or something else, will be taken up tomorrow. That is what we have decided earlier.

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : Is it that we have received any motion which we will discuss or will the Prime Minister make a statement ? What is the motion ?

MR. SPEAKER : There are two motions—separate discussion—given notice of by Mr. Vajpayee and Mr. Madhu Limaye about the evidence given in the Supreme Court or something. The motions are there before me. Earlier the Home Minister had made a statement about some arrests and discrepancies in the statements—arrests or restraints; 'detention' was the word used in the telegram and 'restraint' was the word used in the communication later on in writing. Therefore, I have told them that that discrepancy was there. Again it has been brought to my notice yesterday by Shri Vajpayee about some affidavit being given by some official in the Supreme Court.

Whatever it is, as I said, both the matters could be discussed tomorrow. I will give sufficient notice to Government also so that they may be ready to discuss the matter.